

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
C.P.(IB)/207(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Manojbhai Khodabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on: 15/03/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rajesh Bohra, Advocate along with Ms. Sangeeta Bohra, Advocate.

For the Respondent

: Mr. Raju Kothari, Advocate, for SBI.

ORDER

Since the issue of constitutional validity of Sections 94 and 95 is still pending before the Hon'ble Supreme Court, the matter stands adjourned.

List the matter on 26.06.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)